

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO.: 588/2000

Date of Decision : 13.11.2000

N.L.Ratnam Raju Applicant.

Shri R.P.Saxena Advocate for the  
Applicant.

VERSUS

Union of India & Ors. Respondents.

Shri V.D.Vadhavkar Advocate for the  
for Shri M.I.Sethna Respondents.

CORAM :

The Hon'ble Shri S.L.Jain, Member (J)

The Hon'ble Smt. Shanta Shastry, Member (A)

- (i) To be referred to the Reporter or not ?
- (ii) Whether it needs to be circulated to other Benches of the Tribunal ?
- (iii) Library

S.L.JAIN  
(S.L.JAIN)  
MEMBER (J)

mrj\*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH, MUMBAI

OA.NO.588/2000

Monday this the 13th day of November, 2000.

CORAM : Hon'ble Shri S.L.Jain, Member (J)

Hon'ble Smt. Shanta Shastri, Member (A)

N.L.Ratnam Raju,  
48, Moti Bhavan,  
5, Dr.D'Silva Road,  
Dadar (West), Mumbai.

... Applicant

By Advocate Shri R.P.Saxena

V/S.

1. Union of India through  
The Secretary, Govt. of India,  
Ministry of Home Affairs,  
North Block, New Delhi.
2. The Director,  
Intelligence Bureau,  
Govt. of India,  
Ministry of Home Affairs,  
New Delhi.
3. The Assistant Director,  
Subsidiary Intelligence Bureau,  
(MHA), Govt. of India,  
'E' Block, C-23,  
Bandra-Kurla Complex,  
Bandra, Mumbai.

... Respondents

By Advocate Shri V.D.Vadhavkar  
for Shri M.I.Sethna

O R D E R

{Per : Shri S.L.Jain, Member (J)}

This is an application under Section 19 of the A.T.Act, 1985 for a direction to the appellate authority, Respondent No. 1 to consider and decide the appeal dated 18.11.1999.

*P.L.Jain* / ..2/-

2. The applicant has filed an appeal against the punishment order dated 29.9.1999 on 18.11.1999. He further represented the matter vide letter dated 5.6.2000 and 13.7.2000. The appeal is still said to be pending with Respondent No. 1.

3. Nearly one year has lapsed after filing the appeal. In such circumstances, the Respondent No.1 is ordered to decide the appeal of the applicant dated 18.11.1999 within a period of three months from the date of receipt of the copy of the order.

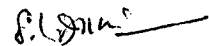
4. The applicant's counsel stated that the applicant has asked for personal hearing. If that is so, then the respondents are bound to afford a personal hearing to the applicant. On perusal of the appeal, we do not find that such a prayer is asked for. However, such a prayer is made in the OA. The applicant is at liberty to further represent the matter with the Respondent No.1 for affording the personal hearing. The respondents shall be at liberty to decide the matter in accordance with law.

5. In the result, the Oa. is disposed of with a direction that Respondent No. 1 shall decide the appeal within three months from the date of receipt of a copy of this order. No order as to costs.



(SMT.SHANTA SHASTRY)

MEMBER (A)



(S.L.JAIN)

MEMBER (J)

mrj.

C.P./No: 16/01  
from for order  
on 30.3.01

M.P./No: 248/01  
for condensation & delay  
for filing a mp for  
extension of time,  
from a 30-3-01

M.P./No: 247/01  
for extension of time,  
from a 30-3-01

Dated: 30.3.2001 (62)

Applicant by Shri R.P. Saxena.  
Respondents by Shri V.D. Vadharakar for  
Shri M.I. Sethna.

M.P. 247/2001 and 248/2001 heard  
and allowed.

Shri R.P. Saxena states that  
he does not want to press the C.P.  
16/2001. C.P. 16/2001 stands disposed  
of as not-pressed.

under  
19/4

Shanti F  
(Ms. Shanti Shastri)  
M(A)

P.L. Jain /  
(S. L. Jain)  
M(J)

at 30/3/01  
order/Judgement despatched  
to Applicant/Respondent(s)  
on 24/04/01

No  
30/4